WP(C) No. 132 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

24.07.2015

Heard Mr. R. Debnath, learned counsel for the petitioner, who submits that, he has taken steps to serve the notice upon the respondents No. 6-12 but, none has appeared till date.

Petitioner's counsel is directed to enquire from the GPO, Shillong about the status of service and to file the report before this court supported by an affidavit on the next date fixed.

On the other hand, Mrs. S. Bhattacharjee, learned GA for the respondents No. 1-5 seeks 3(three) weeks' time to file the counter affidavit. Two weeks' time is granted.

List this matter after 2(two) weeks for counter affidavit and further order.

JUDGE

D. Nary

MC(SA) No. 1 of 2015
In S.A. No. 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

24.07.2015

Heard Mr. P.K. Borah, learned counsel for the appellant.

From record it appears that, service report is awaited.

List this matter after 2(two) weeks for service report and further order.

JUDGE

D. Nary

WP(C) No. 79 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

24.07.2015

Heard Mr. N. Mozika, learned CGC for the respondents, who submits that, he has filed the counter affidavit.

Also heard Ms. S. Acharjee, learned counsel appearing on behalf of the conducting counsel, Mr. R. Mazumdar who submits that, the matter may be fixed on 30.07.2015 for filing of the rejoinder affidavit.

Accordingly, list this matter on *30.07.2015* for rejoinder affidavit and further order.

JUDGE

D. Nary

WP(C) No. 80 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

24.07.2015

Heard Mr. N. Mozika, learned CGC for the respondents, who submits that, he has filed the counter affidavit.

Also heard Ms. S. Acharjee, learned counsel appearing on behalf of the conducting counsel, Mr. R. Mazumdar who submits that, the matter may be fixed on 30.07.2015 for filing of the rejoinder affidavit.

Accordingly, list this matter on *30.07.2015* for rejoinder affidavit and further order.

JUDGE

D. Nary

WP(C) No. 83 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

24.07.2015

None appeared for and on behalf of the petitioner.

Mr. S. Sen Gupta, learned GA appearing for the respondents is present.

From record it appears that the petitioner has not filed the rejoinder affidavit till date. He is directed to file the rejoinder affidavit if any within 2(two) weeks.

List this matter after 2(two) weeks for rejoinder affidavit and further order.

JUDGE

D. Nary

WP(C) No. 90 of 2015

BEFORE
THE HON'BLE MR. JUSTICE, S.R. SEN

24.07.2015

Heard Ms. A. Kharumnuid, learned counsel for the petitioner, who submits that, service of notice upon the respondent No. 4 is complete and has also filed the additional affidavit in that regard.

I have perused the additional affidavit dated 23.07.2015, however none has appeared for and on behalf of the respondent No. 4.

Mr. S. Sen Gupta, learned GA present in the court submits that, counter affidavits has already been filed on behalf of the respondents No. 1-3.

List this matter after 2(two) weeks for counter affidavit by the respondent No. 4 if any and further order.

JUDGE

D. Nary